

FORM 13

THE PATENTS ACT, 1970
(39 of 1970)

APPLICATION FOR AMENDMENT OF THE APPLICATION FOR PATENT/COMPLETE SPECIFICATION

[See section 57; rule 81(1)]

Name, address and nationality of
the applicant(s).

I/We . 1.

.....
.....

2. To be signed by the
applicant(s) or patentee(s) by
his authorised registered patent
agent.

.....
.....
.....

request leave to amend the application/complete
specification with respect to application for patent
No.dated
..... as highlighted in the copy
hereto annexed.

3. Name of the natural person
who has signed.

My/Our reasons for making this request are as
follows: -

.....
.....
.....
.....

I/We declare that no action for infringement or for
the revocation of the patent in question is pending
before a Court.

I/We declare that the facts and matters stated herein

are true to the best of my/our knowledge
information and belief.

Dated this day of
20

Signature . 2.

(-----) . 3.
....

To
The Controller of Patents,
The Patent Office,
At
.....

Note : For fee: see First Schedule.
